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Government of India Ministry of Commerce & Industry Department of Commerce Udyog Bhawan, New Delhi

Public Notice No. 06/2015-2020 Dated: 1st May, 2022

Subject: Amendment in Para 2.107 (TRQ under FTA/CECA) of Handbook of Procedure 2015-2020.

In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy, 2015-20, the Directorate General of Foreign Trade hereby revises Para 2.107 of Handbook of Procedure 2015-2020 and Appendix 2A of FTP, 2015-20 to incorporate the items mentioned under Tariff Rate Quota (TRQ) under India –UAE Comprehensive Economic Partnership Agreement (CEPA), besides laying down the procedure for import of the items under TRQ as Annexure IV of Appendix 2A in accordance with Notification No. 22/2022-Customs dated 30th April 2022

2. Annexure IV of Appendix 2A enclosed may please be seen.

 Effect of this Public Notice: The Tariff Rate Quotas (TRQ) as mentioned in Notification No. 22/2022-Customs dated 30th April 2022 under India–UAE CEPA and procedure for allocation and imports under given TRQs is notified.

.5.2022

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Annexure-IV to Appendix-2A

Imports of Items under the TRQ of the India- UAE CEPA

HS 8 Code	Descriptio n	Effecti ve Rate (%)	Tariff Modality Offered			S	chedule o	f Tariff R	Rate Conc	essions (%	6)		
390110 10	Linear low- density polyethyle ne (LLDPE), in which ethylene monomer unit contributes 95% or more by weight of the total polymer content	7.5	TR of 50% in 5 years with specified year-wise TRQs	7.0 (TRQ - 45,000 MT)	6.5 (TRQ - 50,500 MT)	6.0 (TRQ - 56,000 MT)	5.0 (TRQ - 61,500 MT)	3.75 (TRQ - 67,500 MT)	3.75 (TRQ - 86,300 MT)	3.75 (TRQ - 105,00 0 MT)	3.75 (TRQ - 105,00 0 MT)	3.75 (TRQ - 105,00 0 MT)	3.75 (TRQ - 105,00 0 MT)
390110 20	Low density polyethyle ne (LDPE)	7.5											
390110 90	Other Polyethyle ne having a specific gravity of less than	7.5											

	0.94												
390120 00	Polyethyle ne having a specific gravity of 0.94 or more	7.5	TR of 50% in 5 years with specified year-wise TRQs	7.0 (TRQ - 150,00 0 MT)	6.5 (TRQ - 168,00 0 MT)	6.0 (TRQ - 186,00 0 MT)	5.0 (TRQ - 204,00 0 MT)	3.75 (TRQ - 222,00 0 MT)	3.75 (TRQ - 252,00 0 MT)	3.75 (TRQ - 285,00 0 MT)	3.75 (TRQ - 285,00 0 MT)	3.75 (TRQ - 285,00 0 MT)	3.75 (TRQ - 285,00 0 MT)
390140 10	Linear low- density polyethyle ne (LLDPE), in which ethylene monomer unit contributes less than 95 % by weight of the total polymer content	7.5	TR of 50% in 5 years with specified year-wise TRQs	7.0 (TRQ - 45,000 MT)	6.5 (TRQ - 50,500 MT)	6.0 (TRQ - 56,000 MT)	5.0 (TRQ - 61,500 MT)	3.75 (TRQ - 67,500 MT)	3.75 (TRQ - 86,300 MT)	3.75 (TRQ - 105,00 0 MT)	3.75 (TRQ - 105,00 0 MT)	3.75 (TRQ - 105,00 0 MT)	3.75 (TRQ - 105,00 0 MT)
390140 90	Other Ethylene- alpha- olefin copolymer s, having a specific gravity of less than 0.94	7.5											

390190 00	Other polymers of ethylene, in primary sources	7.5		7.0 (TRQ - 11,000 MT)	6.5 (TRQ - 12,000 MT)	6.0 (TRQ - 13,000 MT)	5.0 (TRQ - 14,000 MT)	3.75 (TRQ - 16,000 MT)	3.75 (TRQ - 20,600 MT)	3.75 (TRQ - 25,000 MT)	3.75 (TRQ - 25,000 MT)	3.75 (TRQ - 25,000 MT)	3.75 (TRQ - 25,000 MT)
390210 00	Polypropyl ene	7.5		7.0 (TRQ - 70,000 MT)	6.5 (TRQ - 77,500 MT)	6.0 (TRQ - 85,000 MT)	5.0 (TRQ - 92,500 MT)	3.75 (TRQ - 100,00 0 MT)	3.75 (TRQ - 129,20 0 MT)	3.75 (TRQ - 158,50 0 MT)	3.75 (TRQ - 158,50 0 MT)	3.75 (TRQ - 158,50 0 MT)	3.75 (TRQ - 158,50 0 MT)
390230 00	Propylene copolymer s	7.5		7.0 (TRQ - 50,000 MT)	6.5 (TRQ - 55,000 MT)	6.0 (TRQ - 60,000 MT)	5.0 (TRQ - 65,000 MT)	3.75 (TRQ - 70,000 MT)	3.75 (TRQ - 90,900 MT)	3.75 (TRQ - 112,00 0 MT)	3.75 (TRQ - 112,00 0 MT)	3.75 (TRQ - 112,00 0 MT)	3.75 (TRQ - 112,00 0 MT)
390290 00	Other polymers of propylene or of other olefins, in primary forms	7.5		7.0 (TRQ - 4,000 MT)	6.5 (TRQ - 4,500 MT)	6.0 (TRQ - 5,000 MT)	5.0 (TRQ - 5,500 MT)	3.75 (TRQ - 6,000 MT)	3.75 (TRQ - 7,700 MT)	3.75 (TRQ - 9,500 MT)	3.75 (TRQ - 9,500 MT)	3.75 (TRQ - 9,500 MT)	3.75 (TRQ - 9,500 MT)
390410 10	Emulsion grade PVC resin / PVC Pasteresin/ PVC dispersion resin	10	Tariff Reduction of 50% in 5 years with specified year-wise TRQs	9	8	7	6	5	5	5	5	5	5
390410 20	Suspension grade PVC resin	10	(Cumulative Annual TRQ	9	8	7	6	5	5	5	5	5	5
390410 90	Other Poly (vinyl chloride),	10	of 60,000 MT)	9	8	7	6	5	5	5	5	5	5

	not mixed with any other substances	
390421 00	Non- plasticised poly (vinyl chloride), mixed with other substances	10
390430 10	Poly(vinyl derivatives)	10
390430 90	Other Vinyl chloride- vinyl acetate copolymer s	10
390469 10	Poly (vinyl fluoride), in one of the forms mentioned in Note 6(b) to this Chapter	7.5
390490 10	Chlorinate d poly vinyl chloride (CPVC)	10

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9	8	7	6	5	5	5	5	5	5
9	8	7	6	5	5	5	5	5	5
9	8	7	6	5	5	5	5	5	5
7	6.5	6	5	3.75	3.75	3.75	3.75	3.75	3.75
9	8	7	6	5	5	5	5	5	5

	resin												
390490 90	Other Polymers of vinyl chloride or of other halogenate d olefins, in primary forms	7.5		7	6.5	6	5	3.75	3.75	3.75	3.75	3.75	3.75
710811 00	Non- monetary gold powder	10											
710812 00	Other unwrought forms of non- monetary gold	10	TR (Tariff concession/r elief of 1% in absolute percentage terms, TRQ of 200 tons phased in 5	1% absolut e duty reducti on over the applied rate (TRQ	1% absolut e duty reducti on over the applied rate(T RQ of 200								
710813 00	Other semi- manufactur ed forms of non- monetary gold	10	years)	of 120 tonnes)	of 140 tonnes)	of 160 tonnes)	of 180 tonnes)	of 200 tonnes)	of 200 tonnes)	200 tonnes)	tonnes)	tonnes)	200 tonnes)
711319 10	Articles of jewellery of gold,	20	TR (TRQ of 2.5 Tonnes)	19 (TRQ of	18 (TRQ of	17 (TRQ of	16 (TRQ of	15 (TRQ of	15 (TRQ of	15 (TRQ of	15 (TRQ of	15 (TRQ of	15 (TRQ of

	unstudded			2100 kg)	2200 kg)	2300 kg)	2400 kg)	2500 kg)	2500 kg)	2500 kg)	2500 kg)	2500 kg)	2500 kg)
711319 20	Articles of jewellery of gold, set with pearls	20											
711319 30	Articles of jewellery of gold set with diamonds	20											
711319 40	Articles of jewllery of gold, set with other precious and semi- precious stones	20											
740811 10	Copper weld wire, cross sectional dimension > 6mm	5	TEP over 5						0.0 (TRQ - Movin				
740811 90	Other wire of refined copper, which the maximum cross- sectional dimension exceeds 6 mm	5	years (TRQ of 150% of 3 years moving average volume)	4.0 (TRQ - 85,000 MT)	3.0 (TRQ - 95,000 MT)	2.0 (TRQ - 105,00 0 MT)	1.0 (TRQ - 115,00 0 MT)	0.0 (TRQ - 125,00 0 MT)	g Averag e of Years 2 to 4 in MT)	g Averag e of Years 3 to 5 in MT)	g Averag e of Years 4 to 6 in MT)	g Averag e of Years 5 to 7 in MT)	g Averag e of Years 6 to 8 in MT)

740819 10	Copper weld wire, cross sectional dimension < 6mm	5							0.0	0.0	0.0	0.0	0.0
740819 20	Welding wire of copper, cross sectional dimension < 6mm	5	TEP over 5 years (TRQ of 150% of 3 years moving average yoluma)	4.0 (TRQ - 270 MT)	3.0 (TRQ - 302.5 MT)	2.0 (TRQ - 335 MT)	1.0 (TRQ - 367.5 MT)	0.0 (TRQ - 400 MT)	(TRQ - Movin g Averag e of Years 2 to 4	(TRQ - Movin g Averag e of Years 3 to 5	(TRQ - Movin g Averag e of Years	(TRQ - Movin g Averag e of Years 5 to 7	(TRQ - Movin g Averag e of Years
740819 90	Other wire of refined copper, cross sectional dimension < 6mm	5	volume)						in MT)	in MT)	4 to 6 in MT)	in MT)	6 to 8 in MT)

These imports will be permitted subject to the following arrangements/ procedure: -

- a. Import would be subject to Ministry of Finance (Department of Revenue) Notification No. 22/2022-Customs dated 30th April 2022 (as amended from time to time) relating to India-UAE CEPA.
- b. At the time of clearance of the import consignment, the importer in India must produce a Certificate of Origin issued by concerned authorities in UAE.
- c. The year in respect of these imports will be the period from 1st April to 31st March, i.e., financial year in India.

- d. All applications for grant of TRQ authorizations shall be submitted online through the DGFT website (<u>https://dgft.gov.in</u>)→
 Import Management System → Tariff Rate Quota (TRQ)
- e. **TRQ limit to be proportioned annually. However, in case of Gold under tariff head 7108, allocation shall be proportioned on a quarterly basis**. The application along with the requisite fee is required to be filed online. The last date for applications for annual allocation for FY 2023-24 and onwards shall be 28th February of the previous financial year. For Gold TRQs under 7108, the last date for applications for annual allocation for FY 2023-24 and onwards for FY 2023-24 and onwards, shall be as follows –

Application period	TRQ Import Period
1 st January to 28 th February	Q1- Apr to June
1 st May to 31 st May	Q2 - July to September
1 st August to 31 st August	Q3 - October to December
1 st November to 30 th November	Q4 – January to March

- f. For the current FY 2022-23, applications are invited from 5th May 2022 to 18th May 2022. For Gold TRQ under 7108, the applications for the first two Quarters of the FY2022-23 i.e., till 30thSeptember 2022, are invited from 5th May 2022 to 18th May 2022. Subsequently, for Gold TRQs for the third Quarter applications shall be invited from 1stAugust 2022 to 31st August2022, and for the fourth Quarter, applications shall be invited from 1stNovember 2022 to 30th November2022.
- g. For Gold TRQ under 7108, the following conditions shall be considered additionally:
 - i. Eligible Applicant must be a jewellery manufacturer.
 - ii. Eligible Applicant must be engaged in the business of goods falling under ITC(HS) codes 7108, 7113, 7114 and 7118 in Chapter 71 of ITC(HS).

- iii. Such Jewellery manufacturer should have an average annual turnover of Rs. 25 crores over the last 3 financial years.
- iv. The turnover of such Jewellery manufacturer should either:
 - comprise of 90% of items manufactured/sold under HS code 7113, or
 - comprise of a quantity of items manufactured/sold under HS code 7113 which is at least equal to the TRQ quantity bid by the respective jewellery manufacturer (capped to the maximum TRQ allocation permissible per annum) under HS code 7113.
- v. Such Jewellery manufacturer should have a GST number and should have filed GST returns up to the applicable preceding GST return filing period.
- vi. Financial statements containing annual turnovers of the eligible applicant should be duly certified/audited by a Chartered Accountant, on the basis of the jewellers GST declarations.
- vii. Import of Gold Dore under TRQ shall not be considered.
- h. Reference Notification No. 22/2022-Customs dated 30th April 2022, for Gold TRQ imports under 7108, may be affected by the TRQ holder through Nominated Agencies as notified by RBI (in case of banks), nominated agencies notified by DGFT or Qualified Jewellers as notified by International Financial Services Centres Authority (IFSCA).
- i. For TRQ imports under 39041010, 39041020, 39041090, 39042100, 39043010, 39043090, 39046910, 39049010 and 39049090, the applicant must be an importer of the specified item during the last 2 years and must be a processor/manufacturer consuming the given inputs. The applicant must furnish self-certified copy of the document issued by Central/State/District Authorities indicating processing capacity.

- j. For all other tariff lines except under tariff head 7113, applicant must be a processor/manufacturer consuming the given inputs. GST returns or Udyam Registration or IEM registration may be accepted for qualifying as an eligible applicant as a proof of manufacturer.
- k. All allocations/TRQ licenses are valid only for that specific TRQ allocation period/ specific Quarter TRQ license holders cannot carry over an allocation over from one TRQ allocation period to another.
- 1. The TRQ authorisation shall contain the name and address of the importer, Importer -Exporter Code (IEC), Customs notification number, tariff item as applicable, quantity and validity period of the certificate.
- m. The TRQ authorisation shall be issued electronically by the Directorate General of Foreign Trade and transmitted to Indian Customs EDI System (ICES). However, for non-EDI Ports not integrated with ICES, the TRQ shall also be issued on Security Paper.
- n. Imports made against the TRQ shall be allowed only upon debiting electronically in the ICES system or on debit as endorsed.
- o. In addition to the requirements as above, the TRQ authorization for items under Tariff head 7108, shall also contain Importer-Exporter Code (IEC) of the nominated agency/IFSCA, GST Identification Number (GSTIN) of the jewellery manufacturer to whom TRQ is being issued. The said TRQ importer shall follow the procedure set out in the Customs (Import of Goods at Concessional Rate of Duty) Rules, 2017.
